## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 122(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE COMPANY:

Sanjiv Gupta

Vs.

M/s. Getit Infoservices Pvt. Ltd. &ors.

SECTION OF THE COMPANIES ACT: 241/242, 24

S.NO. NAME DESIGNATION REPRESENTATION **SIGNATURE** VIRENDER GANDA, SR. ADV. 7 VIPUL GANDA, ADV. PETITIONER

ARUN BAGAT, ADV.

SHELLY KHANNA, ADV.

TARUN MEHTA, ADV.

OMR. SUDIPTO SARKAR, SR. ADV.

OSUSMIT PUSHKAR ADV.

ODIWAKAR MAHESHWARI, ADV.

OPANKUR KHANDELWAL, ADV.

Mr. Aron Kathpalia, Sr. Adv. J. For Bratia Mr. Vidur Bhatia, Adv. J Respondent Bratia

MR. ANAWYA KUMAR, Adv & Respondent Nes. 324
MS. PRAYYA GIANNAN, Adv & Respondent Nes. 324

## Order

The application (CA 99/PB/2016) has been mentioned. A copy of the application has been furnished to the non-applicant – petitioner.

- 2. In pursuance of order dated 30-08-2016, the present application has been filed seeking permission of the Tribunal to hold a meeting of Board of the Directors for which agenda notice has already been issued on 13<sup>th</sup> September, 2016. According to the Articles of Association, 14 days notice is required to hold the meeting or with the consent of the directors, meeting can be held by issuing shorter notice.
- 3. Learned counsel for Respondent No. 4 director has expressed reservations with regard to issuance of shorter notice.
- 4. Learned counsel for the non-applicant petitioner requests for some time to file reply along with a request made by learned counsel for Respondent No. 4. Let the reply be filed by both the learned counsels with a copy in advance to the counsel for the applicant within four days.

List for arguments on 23.9.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

17.9.2016 (P.K. SUD)